

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75425 of 2016

(Arising out of Order-in-Appeal No.85-91/JSR/2015-16 dated 19.01.2016 passed by Commissioner of Central Excise (Ranchi), Ranchi.)

M/s. Manish Metal Processing & Engg. Company Private Limited
(Plot No.34/35, Phase-V1th, Adityaupr Industrial Area, Gamharia Saraikela, Jharkhand.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Jamshedpur

.....Respondent

(Surendra Plaza, 143, New Baradwari, Sakchi, Jamshedpur, Sakchi, District-East Singhbhum.)

APPEARANCE

Shri Rajesh Kumar, Advocate for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75049 / 2022

DATE OF HEARING : 31 January 2022

DATE OF DECISION : 31 January 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**